

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 213
CAA-32/ND/2020**

IN THE MATTER OF:

**M/s. Noble Buildcon Pvt. Ltd. and
M/s. Top Image Estate Pvt. Ltd and Others**

....APPLICANT

Section

Under Section 230-232

**Order delivered on 16.07.2021
(Virtual Hearing)**

Coram:

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant
For the RD**

**:Mr. Rishabh, Proxy Counsel.
:Ms. Shankari Mishra, Proxy
Counsel.**

**For the OL
For the Income Tax Department**

**:Ms. Hemlata Rawat, Advocate.
:Mr. Vipul Agarwal, Standing
Counsel.**

ORDER

Heard the submissions made by the proxy counsel for the petitioner. Proxy counsel for the petitioner has submitted that the main counsel/arguing counsel is not available today due to some medical urgency. Proxy counsel for the RD is present and submitted that in their affidavit/reply they have raised certain issues which are yet to be answered by the Ld. Counsel for the petitioners. Therefore, the petitioner's counsel is directed to examine the copy of the RD's reply made available to them and file their reply to the same before the next date of hearing. Ld. Counsel for the Income Tax Department has submitted that they have yet to file report in respect of two companies. Therefore, three week's time is granted to file their report. Ld. Counsel for the

(Annu)



petitioners may file their response to the observation made by the Income Tax Department in the reports already filed by them. Proxy counsel has prayed for two week's time for filing their response in this regard. Ld. Counsel for the OL is present and submitted that they have not yet received the copy of the petition. Therefore, proxy counsel who is present on behalf of the petitioner is directed to provide a copy of the petition as filed before the Tribunal within next two weeks. Post the matter to **3rd September, 2021.**

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(Hemant Kumar Sarangi)
Member (T)



(P.S.N. Prasad)
Member (J)